

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 2037
TO BE ANSWERED ON 28th NOVEMBER, 2016**

Review of Right to Education Act

2037. SHRI RANJIT SINGH BRAHMPURA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to link RTE to parameters such as quality outcomes and learning indicators as well and if so, the details thereof; and
- (b) whether the Government considering extending Right to Education Act, 2009 from 6-14 years age bracket to 3-18 years age bracket, if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 lays down the duties of the appropriate Government and the local authority to ensure that good quality elementary education conforming to norms and standards is provided, that curriculum and courses of study are prescribed in a timely manner, and that teachers are trained. It also provides for putting in place a continuous and comprehensive evaluation of the child's understanding of knowledge and his or her ability to apply the same. To further strengthen the emphasis on quality education, the learning outcomes for students at elementary level are being finalized.

(b): The Central Advisory Board of Education (CABE) in its 63rd meeting held on 19th August, 2015 decided to reconstitute the Sub-Committee on 'Extension of Right of Children to Free and Compulsory Education (RTE) Act, 2009 to Pre-school Education and Secondary Education' which was initially constituted on 4th August, 2011. Accordingly, the Sub-Committee has been reconstituted on the 4th April, 2016.
